

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. / 486/89 to O.A./492/89
~~Ex-Ax-Da~~

DATE OF DECISION 30.11.1992

D.N.Thakkar and others. Petitioner

Mr.J.J.Yajnik Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.J.D.Ajmera Akil Iceresh Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C.Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

....2....

10

O.A./486/89

D.N.Thakkar

.....applicant

O.A./487/89

V.N.Adesara,

475, Bhoiwada's Pole,
Opp.Zakaria Masjid,
Relief Road,
Ahmedabad.380 001.

.....applicant

O.A./488/89

M.N.Shah,
Soni ni Khadki,
Naiwada,Raipur,
Ahmedabad.

.....applicant

O.A./489/89

Smt.Sathidevi

.....applicant

O.A./490/89

Jayesh H.Bhatt,
23, Jay Yamuna Society,
Near Maniyasa Society,
Maninagar, (East),
Ahmedabad- 380 008.

.....applicant

O.A./491/89

Miss Margaret Ferrier,
Parasnagar 3, H.No.M./64/766,
Sola Road, Naranpura,
Ahmedabad.

.....applicant

O.A./492/89

B.M.Khamphatta,
1, Scravvila, Ashram Road,
Navrangpura,
Ahmedabad.9.

.....applicant

(Advocate : Mr.J.J.Yajnik)

VERSUS

1. Union of India,

Notice of the petition to
be served through the
Secretary, Ministry of
Information and Broad-casting,
Shastri Bhavan,
New Delhi.

2. The Director General of
Doordarshan, Mandi House,
New Delhi.1.

3. The Director,
Doordarshan,
Ahmedabad-380 054.

.....RESPONDENTS

Atul Iyer
(Advocate : Mr.J.D.Ajmera)

ORAL JUDGMENT

O.A./486/89 to O.A./492/89

Date : 30.11.1992

Per : Hon'ble Mr.R.C.Bhatt

Member (J)

1. These 7 (seven) applications
have been heard together by consent of the
learned advocates of the parties and as these
applications involve identical issues, they are

being disposed of by common judgment in O.A./486/89. The applicant in each case has pleaded in his application that he has been working as a Staff Artist, as per the initial appointment given by the respondent's authority and after initial appointment, each applicant was continued from time to time.

The respondents have continued the applicants by describing them as Clerks/ General Assistants.

It is the case of the applicants that they have been working under the respondents since a decade but the respondents, without any reasons, sought to terminate their service

by an order dated 27th April, 1989 with effect from 1st May, 1989. The applicants have prayed

that the termination order of each applicant

be held as ~~respondents~~ illegal, unjust, and

arbitrary and the same be quashed and set

aside, that the respondents be directed to

treat each applicant in continuous service

from the initial appointment with all consequential benefits, ignoring the artificial

breaks.

2. The respondents have filed reply in each case contending that each applicant was appointed as a Casual Employee on daily rated basis, and hence the applicants cannot be said to be holding a civil post. It is contended that each applicant was engaged on contract basis for specific period, and therefore after the expiry of that period, each applicant has no legal right to continue and to file this application. It is further contended by the respondents that the termination order of each applicant is legal, valid and just and hence, they prayed that the applications be dismissed.

3. Each applicant has filed rejoinder controverting the contentions taken by the respondents in the reply.

4. Initially the applicants had filed writ-petition before the High Court of Gujarat being special C.A./3144/89 and had obtained the stay order against the

respondents terminating the services of the applicants. The applicants then withdrew the said writ-petition on 24th October, 1989. The applicants have produced the copy of the order of the High Court of Gujarat, dated 24th October, 1989 at Annexure A/7 in O.A./492/89. The interim order given by the High Court of Gujarat was continued up to 23th November, 1989 and the applicants were permitted to withdraw the said writ-petition to enable them to approach the Central Administrative Tribunal. Thereafter, each applicant has filed separate above mentioned applications before us. The stay order granted earlier by the High Court of Gujarat, was continued by this Tribunal by way of interim relief and was continued from time to time and at present it is also operative against the respondents.

5. The learned advocate for the applicant, relying on the decision in O.A./563/86 and others (Anil Kumar Mathur

and others v/s The Directorate General, Doordarshan, New Delhi) decided by the Central Administrative Tribunal, New Delhi, Principal Bench, dated 14th February, 1992, submitted that the Tribunal in that judgment directed the respondents to recast and finalise the scheme within a period of 3 months of the date of the copy of the said judgment on the ~~times~~ ^{in lines} of observations made from para 9 onwards in that judgment. It was further directed by that judgment that regularisation of eligible Casual Workers in available ^{in wilful} vacancies should be done ⁱⁿ the time specified in the order. The learned advocate for the applicants submitted that the present applicants would be covered by that judgment. The direction given by the Tribunal in para 22 of the same judgment is as under.

- In the conspectus of the aforesaid analyses and in the above view of the matter we would direct

the respondents to recast and finalise the scheme within a period of 3 months of the date of receipt of a copy of this order on the lines of observations made from para 9 onwards. The regularisation of eligible casual workers in available vacancies should be done within 3 months thereafter. i.e. within 6 months in total from the date of receipt of a copy of the order.

With the direction in the preceding paragraph, the first three O.A.s and 52/92 filed by Shri A.K.Shukla learned counsel, are disposed of. The fourth O.A.viz 896/86 (S.K.Thakur v/s U.O.I Anr)

nw
is also disposed of since it was ordered on 04.12.1991 that the case would be covered by

the judgment in the first
three O.A.S.

There is no order as
to costs."

The learned advocate for the applicants
also produced today the O.M. dated 13th October,
1992 issued by the Government of India,
Directorate General, Doordarashan, New Delhi
on the subject of scheme for regularisation
of Casual General Artist in Doordarashan. The
relevant para of the said O.M. reads as
under.

" Some of the Kendras have
sought clarifications regarding
implementation of the regulari-
sation scheme in that the scheme
of regularisation of casual Artists
circulated vide Directorate's
above mentioned O.M. dated
9.6.1992 will be applicable to
the category of General Assistants
also. The eligible casual General

Assistants may be considered for regularisation as per provisions of the scheme against the available vacant post in the category of General Assistants only and not against any other category of post "

6. The learned advocate for the respondents does not dispute the fact that the Principal Bench, Central Administrative Tribunal has given the direction to the respondents to frame scheme for the regularisation of the eligible casual workers in available vacancies as per decision relied ~~on~~ by the applicants. But, according to him, he is not sure as to whether the applicants fall within the definition of the Casual General Artists or General Artist, as mentioned in the O.M. dated 13th October, 1992.

7. It is not in dispute that the scheme is being framed by the respondents in pursuance of the decision given by the Principal Bench, in the above matters and the O.M. dated 13th October, 1992 produced today by the learned advocate for the applicants clarifies some of the doubts in implementation of the regularisation scheme in respect of Casual General Assistants and this O.M. says that the scheme is applicable to the General Assistants also. It is submitted that the applicants were terminated as General Assistants. In this view of the matter, this scheme of regularisation in respect of Casual General Assistants would cover the cases of these applicants also and therefore, there is no reason why they should not be considered for regularisation as per the directions given in para 22 of the judgment of the Principal Bench in available vacant posts in the category of General Assistants. The

learned advocate for the applicants submitted
that the scheme is applicable even to the
all Casual Employees of the respondents and
therefore the applicants are covered by that
scheme as per the judgment of the Principal
Bench of the Central Administrative Tribunal
and it is necessary to give appropriate
directions to the respondents.

8. Having, heard the learned advocates
of the parties, we dispose of these applications
by the following directions to the respondents.

9

O R D E R

1. The respondent no.2 is directed to
consider case of the applicants if
they are eligible for absorption in
the scheme as per the directions
given by the Principal Bench in
O.A.563/86 and others decided on
14.2.1992. The respondents no.2
may while considering the case of
the applicants for regularisation.
may also further consider as to

whether they can be absorbed as

Clerk or General Assistant, as the

case may be,

2. If the respondent no.2 feels

that there is no vacancy in the

posts of Clerk or General Assistants

within the stipulated period as

per our direction, he should inform

the applicant concerned in these

cases about his place in the list

and the chronological number mentioned

therein to enable to him to know

his exact position.

3. The respondent no.2 is directed

to act according to the above directions

and the Rules applicable to the

applicants within 3 months from the

receipt of the copy of this order.

4. So far the question of seniority

of * applicants is concerned, the

point is left open for the applicants

to agitate this question in future

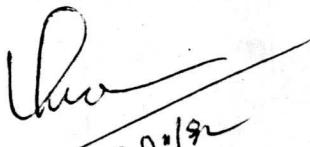
as advised.

5. If the applicant or any of the applicants feels aggrieved by the ultimate decision of the respondent no.2 on the above points, he is entitled to take legal proceedings available to him, accordingly to law. The applications are disposed of as above. No orders as to co. sts.

R.C.Bhatt

(R.C.BHATT)

MEMBER (J)


30.10.1982
(N.V.KRISHNAN)

VICE CHAIRMAN

*SS

17 | 0
Sr. No. 171200

Dated: 23/12/2000

Submitted: Hon'ble Vice Chairman &
Hon'ble Mr. V. Radhakrishnan, Member (A)
Hon'ble Mr. P.C. Kannan, Member (J)
Hon'ble Mr. A.S. Sanghvi, Member (J)

Certified Copy of order dated 4/2/2000 in CA/
Sect No. 10499 of 98 passed by the
Supreme Court/ High Court against the Judgment/ Oral Order
passed by this Tribunal in OA/ 486/89 is placed for perused
please.

23/12/2000

S.O. (J)
23/12/2000

Q. 24/12/2000
D.R. (J)

Hon'ble Vice Chairman

10/12/2000

Hon'ble Mr. V. Radhakrishnan, Member (A)

Hon'ble Mr. P.C. Kannan, Member (J)

Am
24/12/2000

Hon'ble Mr. A.S. Sanghvi, Member (J)

Am
24/12/2000

Note:- Xerox cost +
Sect No 10499/98 kept
in 09/12/87, 488, 489,
490, 491, 492/89.

10/12/2000
23/12/2000

(12) 2843 (2) 12-343
TN THE HIGH COURT OF GUJARAT AT AHMEDABAD

Decree Despatch No.
Date 5.2.2000
21/2/2000

Special Civil Application No 10499 of 1998
(Under Article(s) 226 of the Constitution of India)

2. J H Bhatt

1. ~~DN THAKKAR & ORS.~~

Vs

1. UNION OF INDIA & ANOTHER

Petitioners

Respondents

To

1. UNION OF INDIA

2. V APPARAO OR HIS SUCCESSOR

THROUGH CHIEF EXECUTIVE
OFFICER, PRASAR BHARTI CORPN
MODT HOUSE, COPERNICUS
NEW DELHI

DIRECTOR
DOORDARSHAN KENDRA
THALTEJ TEKRA
AHMEDABAD

3. THE CENTRAL ADMINISTRATIVE
TRIBUNAL, STADIUM ROAD,
A.B.D. (REF. O.A. NO. 486/R9 TO
492/R9).

Upon reading the petition of the above named Petitioners presented to this High Court of Gujarat at Ahmedabad on 08/12/1998 praying to grant the prayers and etc....

And whereas upon the Court ordered 'Rule' to issue on 20/04/1999

And Whereas Upon hearing

MR MS TRIVEDI for the Petitioner no. 1-3

MR JH BHATT for the Petitioner no. 1

MR MUKESH R SHAH for the Respondent no. 1-2

Court passed the following order :-

*Rule issued
21.4.2000
not served
21.4.2000*
CORAM: B.C.PATEL AND D.H.WAGHEDA, JJ.

DATE : 21.1.2000

When the matter is called out, learned advocate is not present. Hence, matter stands dismissed for non prosecution. Rule discharged.

Witness CHINTLAL KARSANDAS THAKKAR, Esquire Acting Chief Justice at Ahmedabad
aforesaid this 21st day of Jan, 2000.

By the Court

For Deputy Registrar
This 21st day of Feb 2000

Note : This writ should be returned
duly certified within 2 weeks.
(610) 020220

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. OA/487/88. of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 23/12/92.

Countersigned :

eshan 5-1-93
Section Officer/Court Officer

bcugan
Sign. of the Dealing Assistant.

2.	Da Reply.	34-37
3.	Reconsider.	38
4.	Orders dt 16/11/88, 4/12/88, 20/12/88, 5/1/90, 19/1/90, 23/1/90, 22/9/92, 12/10/92, 18/11/92.	
5.	Judgment dt 30/11/82.	

xerox copy of serial no 499/98 Guy Three page
H.C. order pt 21/12/2000 Inv no
343/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE _____ OF 19

NAME OF THE PARTIES _____

VERSUS

PART A B & C

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted ;

C.A.T./JUDICIAL
SECTION.

Original Petition No. : 682 of 89.

Miscellaneous Petition No. — of —.

Shri V N Adeswari Petitioner(s).
Versus.

Union of India Respondent(s).

This application has been submitted to the Tribunal by Shri V N Adeswari under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application ^{has} not been found in order for the ~~same~~ reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/Draft letter is placed below for signature.

May I appear at 10 AM

15/11/89

AM

b

copy

*he may put up for
admission on 16/11/89 as
per order's direction on
urgent note.*

*f
Bhavesh
15/11/89*

*PL
15/11/89*

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT (s) V N AdesaraRESPONDENT (s) Union of India & Ors

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO
RESULT OF
EXAMINATION.

1. Is the application competent ? *Y*
2. (A) Is the application in the prescribed form ? *Y*
- (B) Is the application in paper book form ? *Y*
- (C) Have prescribed number complete sets of the application been filed ? *Y*
3. Is the application in time ? *Y*
If not, by how many days is it beyond time ?
Has sufficient cause for not making the application in time stated ? *—*
4. Has the document of authorisation/ Vakalat Nama been filed ? *Y*
5. Is the application accompanied by B.D./I.P.O. for Rs.50/-? Number of *PD 194255* B.D./I.P.O. to be recorded. *6* *Y*
6. Has the copy/copies of the order(s) against which the application is made, been filed ? *Y*
yes Annex A 3/ A 35-1
7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ? *Y*
(b) Have the documents referred to in (a) above duly attested and numbered accordingly ? *Y*
(c) Are the documents referred to in (a) above neatly typed in double space ? *Y*
8. Has the index of documents has been filed and has the paging been done properly ? *Y*

PARTICULARS TO BE EXAMINEDENDORSEMENT AS TO BE RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ? *Y*
10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ? *NO*
11. Are the application/duplicate copy/spare copies signed ? *Y*
12. Are extra copies of the application with annexures filed.
- (a) Identical with the original.
 - (b) Defective.
 - (c) Wanting in Annexures
No. _____ Page Nos. _____
 - (d) Distinctly Typed ?
13. Have full size envelopes bearing full address of the Respondents been filed ? *NO*
14. Are the given addressed, the registered addressed ? *Y*
15. Do the names of the parties stated in the copies, tally with those indicated in the application ? *Y*
16. Are the transactions certified to be true or supported by an affidavit affirming that they are true ? *Y*
17. Are the facts for the cases mentioned under item No.6 of the application.
- (a) Concise ? *Y*
 - (b) Under Distinct heads ? *Y*
 - (c) Numbered consecutively ? *Y*
 - (d) Typed in double space on one side of the paper ? *Y*
18. Have the particulars for interim order prayed for, stated with reasons ? *Y*

checked
S. S.
15/11/85

SLC - 522/8
157/18

①

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD

ORIG. APPLICATION NO. 8 OF 1989

Copied and served by D. Ajmera
V.N. Adesara, Petitioner.

versus

Union of India & Ors. Respondents.

I N D E X

Annexure	Particulars	pages.
-	Memo of the petition.	1-8
A-1.	Statement showing the artificial breaks.	9-26
A-2.	Allocation of duties.	27-34 28-35
A-3.	Copies of order dated 27-4-89 terminating the services of the petitioner, which is stayed by the High Court, upto 23-11-1989.	36.35

All the annexures to the petition of Mr. B. M. Kambhatta, so far as relevant be treated as a part of this petition.

Ahmedabad:

November 15th, 1989

J.J. Yajnik
Petitioner's Advocate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD

DISTRICT: AHMEDABAD:

ORIG. APPLICATION NO. 487 OF 1989

V.N. Adesara,

475, Bhoiwada's Pole,

Opp. Zakaria Masjid, Relief -

Road, Kalupur, Ahmedabad-380 001. Petitioner.

versus

1. Union of India
(Notice of the petition to be
served through the Secretary
Ministry of Information and
Broad-casting, Shastri Bhavan,
New Delhi).

2. The Director General of
Doordarshan, Mandi House,
New Delhi.

3. The Director,
Doordarshan,
Ahmedabad 380 054.

..... Respondents.

I. Particulars of the petitioner:

- (a). Name: } As stated above.
(b). Address: }
(c). Designation: }

II. Particulars of the respondents:

(a). Name: _____
 (b). Designations: _____ } As stated above.
 (c). Addresses: _____

III. Action/order under challenge:

Impugned action on the part of the respondents in terminating the services of the petitioner by order dated 27-4-89 absolutely contrary to the law and the settled legal position.

IV. JURISDICTION:

This Hon'ble Tribunal has the jurisdiction to entertain this petition as per the provisions of the central Administrative Tribunals Act.

V. LIMITATION:

As per the provisions of the Act, this petition is within the limitation.

VI. FACTS OF THE CASE.

1. The petitioner herein is the national and citizen of Union of India. The petitioner is the employee of the respondents herein working under the respondent no.3 herein.

2. By way of this humble petition, the petitioner approaches this Hon'ble Tribunal against the absolutely illegal order dated April 27, 1989 terminating the services of the petitioner. The petitioner approached the High Court of Gujarat against the

B

said order and the High Court initially stayed the implementation of the said order and ultimately by order dated 24-10-1989 stayed the said order till 23-11-1989 in order to enable the petitioner to approach this Hon'ble Tribunal for appropriate orders and hence this petition is filed before this Hon'ble Tribunal for appropriate reliefs and interim relief.

3. The petitioner has been serving with the respondent authorities since 18-1-1982 as Staff Artist. After the abolition of the Staff Artists Contract system for appointment in 1984, the petitioner was being appointed on 29 days basis, in a month, after creating artificial breaks on completing service of 14 days. The said modus operandi was being adopted by the respondents in order to defeat the claim of the petitioner to get the service benefits on the basis of the regular service, which is absolutely illegal, unjust, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India. Inspite of the fact that the petitioner has been working since 1982 continuously with the respondent authorities on account of the modus operandi of creating artificial breaks, the petitioner has not been given the benefit of continuous service. A statement showing the artificial breaks in the case of the petitioner is annexed hereto as Annexure A.1. It is submitted that though there was shown break in the service, on those days the petitioner was working with the authorities.

4. The petitioner states that inspite of the fact that the petitioner has been working on the clear vacancy for all these years and inspite of there being Government instructions and various decisions of the variough High Courts and the Supreme Court, the petitioner is not being given the benefit of equal pay for equal work and other benefits of service on the basis of his continuous service for all these years, on account of the artificial breaks by the authorities, which have been held to be absolutely illegal and violative of Art. 14 and 16 of the Constitution of India. The petitioner is entitled to same salary and other benefits from the ~~initial~~ initial appointment of the petitioner, which are being given to the regular permanent employees discharging the same duties. The petitioner produces the lists of the duties discharged by the petitioner as Annexure A-2. Other regular and permanent employees in the same cadre are discharging the same duties. Hence the petitioner is entitled to the same salary and other allowances on the principle of equal pay for equal work. There are various instructions and Government guidelines to regularise the services of the persons like the petitioner. However, inspite of the fact that there are clear vacancies and the petitioner has been working on such clear vacancy for more than 7 years, he is not being given the benefit of such continuous service and is being exploited.

JG

5. The petitioner states that inspite of the fact that the petitioner has been working all these years on the regular and clear vacancies, to the utter shock and surprise of the petitioner and in utter disregard to the various instructions and guidelines of the Government and the law laid down by the various High Courts and the Supreme Court of India, instead of conferring the benefit of regular service for all these years, the services of the petitioner are sought to be terminated by order dated 27-4-1989 with effect from 1-5-1989, which has been stated by the High Court, as stated earlier. A copy of the said order is annexed hereto and marked as Annexure A-3.

Annex. A-3.

The order is absolutely illegal arbitrary, discriminatory and violative of provisions of the Industrial Disputes Act and contrary to the various decisions, null, and void and liable to be quashed and set aside.

6. The petitioner states that on the same point and on the same set of facts, one of the colleagues of the petitioner, Mr. B. M. Khambhatta, has filed or is filing Application before this Hon'ble Tribunal, which is pending. The same cause of action arises and the petitioner and all the other persons who are before this Hon'ble Tribunal are exactly similarly situated with Shri B. M. Khambhatta. The petitioner, therefore, adopts all the submissions, contentions and averments made in the Application of Shri B. M. Khambhatta and the averments and submissions including the Annexures be treated as a part of this petition. This petition is

being filed separately only in order to avoid any technicality and by repeating the same submissions and contentions the petitioner is not burdening the record. Otherwise the petitioner and others were the petitioners in one common petition filed by Shri B.M.Khambhatta and others in the High Court. The same cause of action arises between the same petitioners and the respondents. The petitioner, therefore, adopts all paras 2 to 12 of the said Orig.Application of Mr.Khambhatta, except para 6.1.

VII. P R A Y E R S :

On the grounds stated above and those that are stated in the Orig.Application of Mr.B.M.Khambhatta, adopted by the petitioner, the petitioner prays .

(A) The Hon'ble ~~Comixxx~~ Tr ibunal may be pleased to direct the respondents to treat the impugned order dated 27-4-1989 as absolutely illegal, unjust, arbitrary, discriminatory, unauthorised, null and void and treat the petitioner as having continued in service for all purposes as if the said order was never passed.

(B) Be pleased to direct the respondents to confer upon the petitioner all benefits of continuous service from ~~now~~ the initial appointment, ignoring the artificial breaks, such as regular pay scale, seniority, pay fixation, seniority, arrears of salary and all such other consequential benefits accruing from the continuous service ~~ext~~ from the initial appointment of the petitioner.

- (C) Be pleased to grant such other and further reliefs as may be deemed just and proper by the Hon'ble Tribunal in the facts and circumstances of this case.
- (D) Be pleased to permit the petitioner to adopt all the contentions, submissions and averments made in Original Application filed by Shri B.M.Khambhatta, as part of this petition.
- (E) Be pleased to allow this petition with costs.

VIII. INTERIM RELIEF :

pending admission hearing and final disposal of this petition, the Hon'ble Tribunal may be pleased to restrain the respondents from implementing the order dated 27-4-1989 and from terminating the services of the petitioner in any manner whatsoever and further to give petitioner salary as is being paid to regular and ~~xxx~~ permanent employees discharging the similar duties, regularly.

IX. PARTICULARS OF THE POSTAL ORDER:

Postal Order No. *D.D 194255* Amount: RS. 50
 Name of the post *High Court*
 Office:
 Date. *15-11-89*

And for this act of kindness the petitioner as in duty bound shall for ever pray.

Ahmedabad:

November 15, 1989

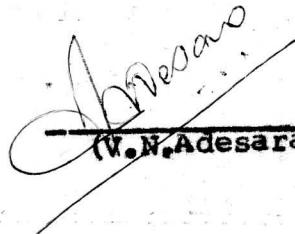
SK
 (J.J.Yajnik)
 Petitioner's Advocate.

AFFIRMATION

I, V.N.Adesara, adult, resident of Ahmedabad, petitioner herein do hereby solemnly affirm and state that what is stated hereinabove in this Application is true to the best of my knowledge, belief and information and I believe the same to be true.

Ahmedabad:

November 15, 1989



(V.N.Adesara)

(6)

VERIFICATION

I, V.N.Adesara, son of Shri N. N. Adesara,
^{26 years} aged adult, working as Casual General Assistant
in the office of the Doordarshan Kendra, Ahmedabad
resident of Ahmedabad, do hereby verify that the
contents of ~~xxx~~ pages I to ~~N~~, VI.1 to 5 are true
to my personal knowledge and para VI.6, VII and
VIII believed to be true on legal advice and that
I have not suppressed any material fact.

Ahmedabad:

November 15th 1989


(V.N. Adesara)
Applicant.


(J.J.Yajnik)
Applicant's Advocate.

Filed by Mr. J. J. Yajnik
Learned Advocate for Petitioners
with second set & 3 copies
copy served/not served to
other side

Dt. 15/11/89 
Dy. Registrar C.A.T (J)
Ahmedabad Bench

statement showing series of date-wise contracts issued to Shri V.N. Adeshekar

Sl. No.	Date of Contract	Period From	Period To	Break	Re marks
1.	nil	18-1-1982	to 29-1-82.	30 & 31/1/82.	Saturday & Sunday
2.	do - 1-2-82	to 14-2-82.	15/2/82.	Monday	-
3.	do - 16-2-82	to 28-2-82.	-	-	-
4.	do - 1-3-82	to 14-3-82	15/3/82.	Monday	-
5.	do - 16-3-82	to 29-3-82	30 & 31/3/82.	Wednesday & Thursday	-
6.	do - 1-4-82	to 14-4-82.	15/4/82.	Thursday	-
7.	do - 16-4-82	to 29-4-82.	30/4/82.	Friday	-
8.	do - 1-5-82	to 14-5-82.	15/4/82.	Saturday	-

contd...

1.	2.	3	4	5
74.	NIL	16.05.82 to 29.05.82	30&31.05.82	Sunday & Monday
75.	"	01.06.82 to 14.06.82	15.06.82	Tuesday
76.	"	16.06.82 to 29.06.82	30.06.82	Wednesday
77.	"	01.07.82 to 14.07.82	15.07.82	Thursday
78.	"	16.07.82 to 29.07.82	30&31.07.82	Friday&Saturday
79.	"	01.08.82 to 14.08.82	15.08.82	Sunday
80.	"	16.08.82 to 29.08.82	30.08.82& 31.08.82	Monday & Tuesday
81.	"	01.09.82 to 14.09.82	15.09.82	Wednesday
82.	"	16.09.82 to 29.09.82	30.09.82	Thursday
83.	2	01.10.82 to 14.10.82	15.10.82	Friday
84.	"	16.10.82 to 29.10.82	30&31.10.82	Saturday&Sunday
85.	"	01.11.82 to 14.11.82	15.11.82	Monday
86.	8	16.11.82 to 29.11.82	30.11.82	Tuesday
87.	"	01.12.82 to 14.12.82	15.12.82	Wednesday
88.	"	16.12.82 to 29.12.82	30&31.12.82	Thursday&Friday
89.	"	01.01.83 to 14.01.83	15.01.83	Saturday
90.	"	16.01.83 to 29.01.83	30&31.01.83	Sunday&monday
91.	"	01.02.83 to 14.02.83	15.02.83	Tuesday
92.	"	16.02.83 to 28.02.83		
93.	"	01.03.83 to 14.03.83	15.03.83	Tuesday
94.	"	16.03.83 to 29.03.83	30&31.03.83	Wednesday&Thursda
95.	"	01.04.83 to 14.04.83	15.04.83	Friday
96.	"	16.04.83 to 29.04.83	30.04.83	Friday
97.	"	01.05.83 to 14.05.83	15.05.83	Saturday
98.	"	16.05.83 to 29.05.83	30&31.05.83	Monday&Tuesday
99.	"	01.06.83 to 14.06.83	15.06.83	Wednesday
100.	"	16.06.83 to 29.06.83	30.06.83	Thursday
101.	"	01.07.83 to 14.07.83	15.07.83	Friday
102.	"	16.07.83 to 29.07.83	30&31.07.83	Saturday&Sunday
103.	"	01.08.83 to 14.08.83	15.08.83	Monday
104.	"	16.08.83 to 29.08.83	30&31.08.83	Tuesday&Wednesday
105.	"	01.09.83 to 14.09.83	14.09.83	Thursday

1.	2.	3.	4.	5.
107.	NIJ	16.09.83 to 29.09.83	20.09.83	Friday
107.	"	01.10.83 to 14.10.83	15.10.83	Saturday
108.	"	16.10.83 to 29.10.83	30&31.10.83	Sunday&Monday
109.	"	01.11.83 to 14.11.83	15.11.83	Tuesday
110.	"	15.11.83 to 29.11.83	30.11.83	Wednesday
111.	"	01.12.83 to 14.12.83	15.12.83	Thursday
112.	"	16.12.83 to 29.12.83	30&31.12.83	Saturday
113.	"	01.01.84 to 14.01.84	15.01.84	Sunday
114.	"	16.01.84 to 29.01.84	30&31.01.84	Monday&Tuesday
115.	"	01.02.84 to 14.02.84	15.02.84	Wednesday
116.	"	16.02.84 to 28.02.84	29.02.84	Wednesday
117.	"	01.03.84 to 14.03.84	15.03.84	Thursday
118.	"	16.03.84 to 29.03.84	30&31.03.84	Friday&Saturday
119.	"	01.04.84 to 14.04.84	15.04.84	Sunday
120.	"	16.04.84 to 29.04.84	30.04.84	Monday
121.	"	01.05.84 to 14.05.84	15.05.84	Tuesday
122.	"	16.05.84 to 29.05.84	30.05.84	Wednesday&Thursday

OFFICE OF THE STATION DIRECTOR
DOORDARSHAN AHMEDABAD/PIJ.

77
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TV : 3

Date of first rehearsal

Date,

DRAMA VARIETY AND FEATURES CONTRACT.

Dear Sir/ Madam,

We invite you to take part in the capacity of actor/performer produced by the production to the broadcast/telecast as detailed below. Please read the conditions printed overleaf. We shall be obliged if you will kindly sign and return the attached confirmation sheet duly completed within three days of the date of this letter.

To work as General Assistant.....

DATE OF TELECAST 4th to 14th May 1979.....
As and when required

TYPE OF TELECAST
As above

DATE OF RECORDING.....

DATE OF RECORDING.....

LOCATION
Place of telecast : Doordarshan Ahmedabad/Pij, SAC (ISRO), Jodhpur-
tekra, AHMEDABAD : 380 053.

AMOUNT : Rs 332/- (Rupees one hundred and thirty two only)

The stamp duty will be borne by the Government.

Mr. D. J. Khambatt,
Keral Villa,
Mangira,
Ahmedabad.

Yours faithfully,

ADJ

for Director (Doordarshan Pij)
for and on behalf of the President of
India.

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CONDITIONS REFERRED TO IN THE PRECEDING LETTER

In the event of a signed acceptance not being received by the date mentioned, All India Radio reserves the right to withdraw the offer.

The artist agrees to attend such rehearsals as are in the opinion of All India Radio necessary for the production of this programme.

The artist agrees to follow the instructions of the producer and/or any other officer-in-charge of this programme to be appointed by All India Radio.

4. The artist shall warrant that at the time of signing this agreement he is not under any engagement (or otherwise barred by any contract) precluding him from fulfilling this agreement and that he has not concealed any change of professional name or description.

5. All India Radio reserves the right to record the whole or any part of the programme for re-broadcast without payment of additional fees.

The fee for the contract includes the Broadcasting/Telecasting rights, the right to make a mechanical reproduction of the play/variety/feature as broadcast/telecast for subsequent/broadcast re-broadcast and the right to relay (allow to be relayed the play/variety/feature) from any Broadcasting/Telecasting organisation in India/abroad.

6. In the event of the artist alleging incapacity to perform for reason of illness or physical incapacity the certificate of a qualified medical practitioner, proving the fact of such incapacity shall forthwith be sent to All India Radio by the artist stating the nature of the illness and that in consequence thereof the artist is unable to perform. All India Radio shall in such event not be liable to pay any fee or remuneration to the artist except for remuneration actually given by him hereunder.

7. Should the artist for any reason (except illness or physical incapacity certified as hereinbefore provided or such other unavoidable circumstances as may be proved to the satisfaction of the Director Television) fail to appear and perform as stipulated in this agreement he shall pay to All India Radio as and for such appearance and performance in addition to the cost to All India Radio of providing a deputy and any other costs, damages and expenses incurred by All India Radio by reason of default of the artist.

8. All India Radio reserves the right without assigning any reason whatsoever to determine the contract. In such an event the artist shall not have or make any claim against All India Radio except for the fee (which shall be determined by All India Radio) proportionate to the work actually done by him under the contract.

(1) The word "Broadcast/Telecast" or "Broadcasting/Telecasting" wherever used in this agreement shall mean the simultaneous dissemination of the performance(s) by every means in India and overseas and shall include the right to give simultaneous and deferred international relays subject to any agreement for the time being in force between AIR and such other parties as may have any right or interest therein. The word 'record' shall mean any contrivance whereby the performance may be mechanically reproduced.

(2) The artist shall attend in person dressed and made up and ready to perform not less than thirty minutes before the time notified to him for his performance(s) and for such rehearsals and special tests as may be required and shall not perform elsewhere at the time fixed for rehearsals and performance(s). Such times may be varied by the AIR at its discretion.

The artist is required to provide his own modern costume(s) and all usual articles of modern attire and other accessories normally used by the artist for professional purpose. AIR will supply any

14 (1)

the artist's costumes and accessories which according to the circumstances of each case the Artist cannot reasonably be expected to supply.

15. The artist, is, further agrees that he will not interfere in any way with the other artists or the employees of the AIR and that any remark or interjection shall be incorporated in his performance which has not been passed at rehearsal by the AIR's representative.

15 (2)

16. The artist shall not at any time use the name of AIR or the initials 'AIR' in a manner likely to give the impression that any fee or income given by the artist otherwise than for AIR is supplied by or connected with AIR.

17. The Artist shall not be entitled to any rights in any character or pseudonym which the AIR may provide for the artist to use for the purposes of this Agreement and the Artist shall not use such character or pseudonym for any other purpose without the previous written permission of AIR.

18. The artist warrants that he has not concealed any change of professional name or description.

19. (a) The All India Radio shall not be liable to the Artist or to the legal personal representative of the Artist for any loss or damage or injury to the Artist's person or property during or in connection with this engagement unless caused by the negligence of the AIR and recoverable on that ground, under the laws in force in India.

(b) The artist shall unless he has already done so, forward as soon as possible to the Director, Television All India Radio, AIR Bhawan, New Delhi a few lines and biographical notes and a photograph suitable for publication and AIR shall have the right to reproduce and to authorise the reproduction of such notes. The artist shall ensure that he is the sole owner of the copyright in such notes at the time when they are forwarded to the AIR.

20. The All India Radio reserves the right to publish/announce or to refrain from publishing/announcing the artist's name. for any

21. No remarks shall be broadcast/telecast which in the opinion of the AIR's representative will draw undue attention to any particular item, song or musical work. If any such remark is made except with the consent of the AIR's representative and in the form approved by him this engagement shall forthwith determine and such action shall be considered a breach of contract. A statement that any particular item or song or musical work is being performed 'by request' or any announcement to similar effect shall be deemed to draw undue attention to the item, song or musical work.

22. Where this agreement relates to a combination of two or more performers, the artist shall at the time when the agreement is signed by him furnish to AIR in writing with such names of the performers as AIR may require and shall not substitute a performer for a person so named without the written permission of the AIR. The artist warrants that he is authorised in writing by the other members of the combination to give his or their consent to the condition of this Agreement or that if not so authorised, the artist, under this before the performance to secure written permission of such performer or members of the combination to the conditions of this Agreement. The artist agrees to pay to each member of the combination the proportion of any fee payable to the artist hereunder to which the member is entitled. (20) The artist and other performers of the artist's group agree to being 'made up' if required by AIR to ensure satisfactory reception of his picture on the receiving screen.

23. In the event of the artist being a Government servant, payment to him/her of the fee shall be in accordance with the conduct rules and governing his/her service.

23 (1)

24. The artist shall not be entitled to any payment in respect of the services of any other person or persons to any particular item, song or musical work. The artist shall not be entitled to any payment in respect of the services of any other person or persons to any particular item, song or musical work.

24 (2)

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OFFICE OF THE STATION DIRECTOR
DOORDARSHAN AHMEDABAD-P1J

T.V. : 3

DRAMA VARIETY AND FEATURE CONTRACT

Date of First Rehearsal

Date :

No :

Dear Sir/Madam,

We invite you to take part in the capacity of Actor/Performer Producer in the Production to be broadcast/Telecast as detailed below upon the conditions printed overleaf, we shall be obliged if you will kindly sign and return the attached confirmation sheet duly completed within three days of the date of this letter.

TITLE To work as a General Assistant.....

28-3-1984 To 31-3-1984

DATE OF TELECAST.....

As and when required.....

TIME OF TELECAST.....

As above.....

DATE OF RECORDING.....

As above.....

TIME OF RECORDING.....

DURATION.....

Place of Telecast: Doordarshan Ahmedabad-P1J, SAC (ISRO)
Jodhpur Tekra, Ahmedabad : 380 053.

FEE..Rs.96/- (. Rupees Ninety Six only).....

The Stamp duty will be borne by the Government.

Yours faithfully,

H.C. Patel

for Director (Doordarshan-P1J)
For and on behalf of the President
of India

To

Mr. Mahesh N. Shah,
Gmelabhai Soni Ni Ladki,
Naiwado, Raipur,
A H M E D A B A D - 380 001

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OFFICE OF THE STATION DIRECTOR
DOORDARSHAN AHMEDABAD/PIJ

RAMA VARITY AND FEATURE CONTRACT

TV : 3

Date of first rehearsal

No: Date,

Dear Sir/Madam,

We invite you to take part in the capacity of actor/performer/producer in the production to be broadcast/telecast as detailed below upon the conditions printed overleaf, we shall be obliged if you will kindly sign and return the attached confirmation sheet duly completed within three days of the date of this letter.

TITLE To work as a Cen. Asstt.

DATE OF TELCAST 1st to 14th February 82.....

TIME OF TELCAST As and when required.....

DATE OF RECORDING As above.....

TIME OF RECORDING

DURATION

Place of Telecast : Doordarshan Ahmedabad/Pij, SAC (ISRO),
Jodhpur Tekra, AHMEDABAD : 380 053

FEE Rs. 266/- (Rs. Two Hundred & Sixty six only).....

The stamp duty will be borne by the Government.

To,
Shri Vijay N. Adesara,
178/2, Dosla's Dida's Khancha,
Shapiwad's pole,
Relipur,
Ahmedabad.

Yours faithfully,
S. Pankaj Laddha
for Director (Doordarshan Pij)
for and on behalf of the President
of India.

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OFFICE OF THE STATION DIRECTOR
DOORDARSHAN AHMEDABAD-PJ

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T.V. : 3

RAMA VARIETY AND FEATURE CONTRACT

Date of First Rehearsal
Date :

Sir/Madam,

We invite you to take part in the capacity
of Actor/Performer Producer in the Production to be tele-
cast/telecast as detailed below upon the conditions
stated overleaf, we shall be obliged if you will
sign and return the attached confirmation sheet
completed within three days of the date of this

.....to Work as a Gen. Ass't,.....

1. TELECAST.....1st to 14th February 1984

2. OF TELECAST.....As and when required.....

3. OF RECORDING.....As above.....

4. OF RECORDING.....

5.

Place of Telecast: Doordarshan Ahmedabad-PJ, SAC (ISRO)
Jedhpur Tekra, Ahmedabad : 380 053.

6. Rs. 336/- (Rupees Three Hundred and Thirty Six only)

7. Stamp duty will be borne by the Government.

Yours faithfully,

Om

for Director (Doordarshan-PJ)
Omidev Ashokkumar, For and on behalf of the President
Omidev Ashokkumar, of India

B A D - 380 022

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~~1. DAILY DEDUCTED FOR MAINTAINING BY DDK:AHMEDABAD.~~

1. Name of the person	2. No. of days attended.	3. Rate per day	4. Amount	5. Cheque No. & Date	6. Initial of A/c. DDK
-----------------------	--------------------------	-----------------	-----------	----------------------	------------------------

3.	4.	5.	6.	7.	8.
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JUNE, 1984.

1. Shri. Vijay N. Adesara	29	25/-	725.00	Part B475191 29.6.84	sd/sd/
2. Shri. Dinesh N. Thakker	29	25/-	725.00	-do-	sd/sd/
3. Shri. R. Shah	28	25/-	700.00	-do-	sd/sd/
4. Shri. D. M. Khambhatta	29	25/-	725.00	-do-	sd/sd/

JULY, 1984

1. Shri. D. M. Khambhatta	30	25/-	750.00	Part B982501 31.7.84	sd/sd/
2. Shri. D. M. Adesara	30	25/-	750.00	- do -	sd/sd/
3. Shri. D. M. Thakkar	30	25/-	750.00	- do -	sd/sd/
4. Shri. R. Shah	30	25/-	750.00	- do -	sd/sd/

AUGUST, 1984

1. Shri. D. M. Khambhatta	30	25/-	750.00	Part B980510 31.8.1984	sd/sd/
2. Shri. D. M. Adesara	30	25/-	750.00	- do -	sd/sd/
3. Shri. D. M. Thakkar	30	25/-	750.00	- do -	sd/sd/
4. Shri. R. Shah	30	25/-	750.00	- do -	sd/sd/

SEPTEMBER, 1984

1. Shri. D. M. Khambhatta	29	25/-	725.00	Part B984818 29.9.84	sd/sd/
2. Shri. D. M. Adesara	29	25/-	725.00	- do -	sd/sd/
3. Shri. D. M. Thakkar	29	25/-	725.00	- do -	sd/sd/
4. Shri. R. Shah	29	25/-	725.00	- do -	sd/sd/

OCTOBER, 1984

1. Shri. D. M. Khambhatta	30	26/-	780.00	Part B980928 30.10.84	sd/sd/
2. Shri. D. M. Adesara	30	26/-	780.00	- do -	sd/sd/
3. Shri. D. M. Thakkar	30	26/-	780.00	- do -	sd/sd/
4. Shri. R. Shah	30	26/-	780.00	- do -	sd/sd/

NOVEMBER, 1984

1. Shri. D. M. Khambhatta	29	26/-	754.00	Part B985537 30.11.84	sd/sd/
2. Shri. D. M. Adesara	29	26/-	754.00	- do -	sd/sd/
3. Shri. D. M. Thakkar	29	26/-	754.00	- do -	sd/sd/
4. Shri. R. Shah	29	26/-	754.00	- do -	sd/sd/

DECEMBER, 1984

1. Shri. D. M. Khambhatta	29	26/-	754.00	Part B985537 30.12.84	sd/sd/
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2.

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3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31.

DECEMBER, 1984

| | | | | |
|------------------------|----|------|--------|-----------------------------|
| 1. Shri B.M.Khambhatta | 30 | 26/- | 780.00 | Part B.989544
29.12.1984 |
| 2. Shri Vijay Adesara | 30 | 26/- | 780.00 | - do - sd/sd/ |
| 3. Shri D.N.Thakkar | 30 | 26/- | 780.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 30 | 26/- | 780.00 | - do - sd/ sd/ |

JANUARY, 1985

| | | | | |
|------------------------|----|------|--------|--|
| 1. Shri B.M.Khambhatta | 30 | 26/- | 780.00 | Part B.989554
31.1.85 XXXXXX |
| 2. Shri Vijay Adesara | 30 | 26/- | 780.00 | - do - sd/sd/ |
| 3. Shri D.N.Thakkar | 30 | 26/- | 780.00 | - do - sd/sd/ |
| 4. Shri M.N.Shah | 30 | 26/- | 780.00 | - do - sd/sd/ |

FEBRUARY, 1985

| | | | | |
|------------------------|----|------|--------|--------------------------|
| 1. Shri B.M.Khambhatta | 27 | 27/- | 729.00 | Part B.989563
28.2.85 |
| 2. Shri D.N.Thakkar | 27 | 27/- | 729.00 | - do - sd/ sd/ |
| 3. Shri Vijay Adesara | 27 | 27/- | 729.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 27 | 27/- | 729.00 | - do - sd/ sd/ |

MARCH, 1985

| | | | | |
|------------------------|----|------|--------|---------|
| 1. Shri B.M.Khambhatta | 30 | 27/- | 810.00 | Part |
| 2. Shri D.N.Thakkar | 30 | 27/- | 810.00 | sd/sd/ |
| 3. Shri Vijay Adesara | 30 | 27/- | 810.00 | sd/sd/ |
| 4. Shri M.N.Shah | 30 | 27/- | 810.00 | sd/ sd/ |
| 5. Smt. Sathidevi | 30 | 27/- | 810.00 | sd/ sd/ |

APRIL, 1985

| | | | | |
|------------------------|----|------|--------|--------------------------|
| 1. Shri B.M.Khambhatta | 14 | 27/- | 378.00 | Part B.989578
30.4.85 |
| 2. Shri Vijay Adesara | 14 | 27/- | 378.00 | - do - sd/ sd/ |
| 3. Shri D.N.Thakkar | 14 | 27/- | 378.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 14 | 27/- | 378.00 | - do - sd/ sd/ |
| 5. Smt. Sathidevi | 14 | 27/- | 378.00 | - do - sd/ sd/ |

MAY, 1985

| | | | | |
|------------------------|----|------|--------|---------|
| 1. Shri B.M.Khambhatta | 30 | 27/- | 810.00 | sd/ sd/ |
| 2. Shri Vijay Adesara | 19 | 27/- | 540.00 | sd/ sd/ |
| 3. Shri D.N.Thakkar | 26 | 27/- | 702.00 | sd/ sd/ |
| 4. Shri M.N.Shah | 21 | 27/- | 594.00 | sd/ sd/ |
| 5. Smt. Sathidevi A. | 21 | 27/- | 594.00 | sd/ sd/ |

JUNE 1985

| | | | | |
|------------------------|----|------|--------|----------------------------|
| 1. Shri B.M.Khambhatta | 26 | 27/- | 702.00 | Part B.989595
28.6.1985 |
| 2. Shri Vijay Adesara | 26 | 27/- | 702.00 | - do - sd/ sd/ |
| 3. Shri D.N.Thakkar | 29 | 27/- | 703.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 27 | 27/- | 729.00 | - do - sd/ sd/ |
| 5. Smt. Sathidevi A. | 26 | 27/- | 702.00 | - do - sd/ sd/ |

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3. 4. 5. 6. 7. 8.

JULY 1985

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|----|----------------------|----|------|--------|----------------------|
| 1. | Shri B.H. Khembhatta | 30 | 27/- | 810.00 | <u>Part B.989506</u> |
| 2. | Shri Vijay Adesara | 30 | 27/- | 810.00 | - do - h sd/ sd/ |
| 3. | Shri H.N.Thakkar | 30 | 27/- | 810.00 | - do - sd/ sd/ |
| 4. | Shri M.N.Shah | 30 | 27/- | 810.00 | - do - sd/ sd/ |
| 5. | Smt. Pathidevi A. | 30 | 27/- | 810.00 | - do - sd/ sd/ |
| 6. | Kum. Margaret Ferria | 14 | 27/- | 378.00 | - do - sd/ sd/ |

AUGUST: 1985

| | | | | | |
|----|----------------------|----|------|--------|----------------------|
| 1. | Shri B.H. Khembhatta | 30 | 27/- | 810.00 | <u>Part B.989614</u> |
| 2. | Shri Vijay Adesara | 29 | 27/- | 783.00 | - do - sd/ sd/ |
| 3. | Shri H.N.Thakkar | 30 | 27/- | 810.00 | - do - sd/ sd/ |
| 4. | Shri M.N.Shah | 30 | 27/- | 810.00 | - do - sd/ sd/ |
| 5. | Smt. Pathidevi A. | 07 | 27/- | 109.00 | - do - sd/ sd/ |
| 6. | Kum. Margaret Ferria | 30 | 27/- | 810.00 | - do - sd/ sd/ |
| 7. | Shri Jayesh H. Bhatt | 22 | 27/- | 594.00 | - do - sd/ sd/ |

SEPTEMBER : 1985

| | | | | | |
|----|----------------------|----|------|--------|----------------------|
| 1. | Shri B.H. Khembhatta | 29 | 27/- | 783.00 | <u>Part B.989619</u> |
| 2. | Shri Vijay Adesara | 29 | 27/- | 783.00 | - do - sd/ sd/ |
| 3. | Shri H.N.Thakkar | 29 | 27/- | 783.00 | - do - sd/ sd/ |
| 4. | Shri M.N.Shah | 29 | 27/- | 783.00 | - do - sd/ sd/ |
| 5. | Shri Jayesh H. Bhatt | 28 | 27/- | 756.00 | - do - sd/ sd/ |
| 6. | Smt. Pathidevi A. | 28 | 27/- | 756.00 | - do - sd/ sd/ |
| 7. | Kum. Margaret Ferria | 28 | 27/- | 756.00 | - do - sd/ sd/ |

XXXXXXXXXXXXXX

OCTOBER : 1985

| | | | | | |
|----|----------------------|-------|------|--------|-------------|
| 1. | Shri B.H. Khembhatta | 30 | 27/- | 810.00 | <u>Part</u> |
| 2. | Shri Vijay Adesara | 30 | 27/- | 810.00 | sd/ sd/ |
| 3. | Shri H.N.Thakkar | 30 | 27/- | 810.00 | sd/ sd/ |
| 4. | Shri M.N.Shah | 26.00 | 27/- | 729.00 | sd/ sd/ |
| 5. | Smt. Pathidevi A. | 28 | 27/- | 756.00 | sd/ sd/ |
| 6. | Kum. Margaret Ferria | 27 | 27/- | 702.00 | sd/ sd/ |
| 7. | Shri Jayesh H.Bhatt | 30 | 27/- | 810.00 | sd/ sd/ |

NOVEMBER : 1985

| | | | | | |
|----|----------------------|----|------|--------|---------|
| 1. | Shri B.H. Khembhatta | 29 | 27/- | 783.00 | sd/ sd/ |
| 2. | Shri Vijay Adesara | 30 | 27/- | 810.00 | sd/ sd/ |
| 3. | Shri H.N.Thakkar | 29 | 27/- | 783.00 | sd/ sd/ |
| 4. | Shri M.N.Shah | 28 | 27/- | 756.00 | sd/ sd/ |
| 5. | Smt. Pathidevi A. | 29 | 27/- | 783.00 | sd/ sd/ |
| 6. | Kum. Margaret Ferria | 28 | 27/- | 756.00 | sd/ sd/ |
| 7. | Shri Jayesh H.Bhatt | 26 | 27/- | 702.00 | sd/ sd/ |

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3. 4. 5. 6. 7. 8.
DECEMBER : 1985

| | | | | |
|--------------------------|-------|------|--------|---------|
| 1. Shri B.M.Khambhatta | 30 | 27/- | 810.00 | sd/ sd/ |
| 2. Shri Vijay Adesara | 30 | 27/- | 810.00 | sd/ sd/ |
| 3. Shri D.N.Thakkar | 30 | 27/- | 810.00 | sd/ sd/ |
| 4. Smt. Sathidevi A. | 30 | 27/- | 810.00 | sd/ sd/ |
| 5. Kmt. Margaret Ferria | 30 | 27/- | 810.00 | sd/ sd/ |
| 6. Shri M.N.Shah | 30 | 27/- | 810.00 | sd/ sd/ |
| 7. Shri Jayesh H. Bhatt. | 28 29 | 27/- | 783.00 | sd/ sd/ |

JANUARY : 1986

| | | | | |
|-------------------------|----|------|--------|---------------------------------|
| 1. Shri B.M.Khambhatta | 30 | 28/- | 840.00 | <u>Part B 989650</u>
31.1.86 |
| 2. Shri Vijay Adesara | 16 | 28/- | 448.00 | - do - sd/ sd/ |
| 3. Shri D.N.Thakkar | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 5. Smt. Sathidevi A. | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 6. Kmt. Margaret Ferria | 28 | 28/- | 784.00 | - do - sd/ sd/ |
| 7. Shri Jayesh H. Bhatt | 30 | 28/- | 840.00 | - do - sd/ sd/ |

FEBRUARY : 1986

| | | | | |
|-------------------------|----|------|--------|----------------------------------|
| 1. Shri B.M.Khambhatta | 27 | 28/- | 756.00 | <u>Part B. 989656</u>
28.2.85 |
| 2. Shri Vijay Adesara | 27 | 28/- | 756.00 | - do - sd/ sd/ |
| 3. Shri D.N.Thakkar | 26 | 28/- | 728.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 26 | 28/- | 728.00 | - do - sd/ sd/ |
| 5. Smt. Sathidevi A. | 26 | 28/- | 728.00 | - do - sd/ sd/ |
| 6. Kmt. Margaret Ferria | 18 | 28/- | 504.00 | - do - sd/ sd/ |
| 7. Shri Jayesh H. Bhatt | 27 | 28/- | 756.00 | - do - sd/ sd/ |

MARCH : 1986

| | | | | |
|-------------------------|----|------|--------|----------------------------------|
| 1. Shri B.M.Khambhatta | 30 | 28/- | 840.00 | <u>Part B. 989663</u>
31.3.86 |
| 2. Shri Vijay Adesara | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 3. Shri D.N.Thakkar | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 28 | 28/- | 840.00 | - do - sd/ sd/ |
| 5. Smt. Sathidevi A. | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 6. Kmt. Margaret Ferria | 30 | 28/- | 840.00 | - do - sd/ sd/ |
| 7. Shri Jayesh H. Bhatt | 30 | 28/- | 840.00 | - do - sd/ sd/ |

APRIL : 1986

| | | | | |
|-------------------------|----|------|--------|----------------------------------|
| 1. Shri B.M.Khambhatta | 29 | 28/- | 812.00 | <u>Part B. 989674</u>
30.4.86 |
| 2. Shri Vijay Adesara | 29 | 28/- | 812.00 | - do - sd/ sd/ |
| 3. Shri D.N.Thakkar | 29 | 28/- | 812.00 | - do - sd/ sd/ |
| 4. Shri M.N.Shah | 29 | 28/- | 812.00 | - do - sd/ sd/ |
| 5. Smt. Sathidevi A. | 29 | 28/- | 812.00 | - do - sd/ sd/ |
| 6. Kmt. Margaret Ferria | 29 | 28/- | 812.00 | - do - sd/ sd/ |
| 7. Shri Jayesh H. Bhatt | 29 | 28/- | 812.00 | - do - sd/ sd/ |

MAY : 1986

3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31.

1. Shri B.M.Khambhatta X220 24 28/- 672.00 Part B. 989682
31.8.86

2. Shri Vijay Adesara 30 28/- 840.00 - do - sd/ sd/

3. Shri B.N.Thakkar 30 28/- 840.00 - do - sd/ sd/

4. Shri M.N.Shah 20 28/- 840.00 - do - sd/ sd/

5. Smt. Sathidevi A. 16 28/- 448.00 - do - sd/ sd/

6. Kum. Margaret Ferria 30 28/- 840.00 - do - sd/ sd/

7. Shri Jayesh H. Bhatt 30 28/- 840.00 - do - sd/ sd/

JUNE : 1986

1. Shri B.M.Khambhatta 29 28/- 812.00 Part B 989692
20.6.86

2. Shri Vijay Adesara 21 28/- 588.00 - do - sd/ sd/

3. Shri B.N.Thakkar 29 28/- 814.00 - do - sd/ sd/

4. Shri M.N.Shah 27 28/- 756.00 - do - sd/ sd/

5. Smt. Sathidevi A. 29 28/- 812.00 - do - sd/ sd/

6. Kum. Margaret Ferria 23 28/- 644.00 - do - sd/ sd/

7. Shri Jayesh H. Bhatt 29 28/- 812.00 - do - sd/ sd/

JULY : 1986

1. Shri B.M.Khambhatta 29 28/- 812.00 Part B 989699
31.7.86

2. Shri Vijay Adesara 30 28/- 840.00 - do - sd/ sd/

3. Shri B.N.Thakkar 30 28/- 840.00 - do - sd/ sd/

4. Shri M.N.Shah 30 28/- 840.00 - do - sd/ sd/

5. Smt. Sathidevi A. 30 28/- 840.00 - do - sd/ sd/

6. Kum. Margaret Ferria 30 28/- 840.00 - do - sd/ sd/

7. Shri Jayesh H. Bhatt 30 28/- 840.00 - do - sd/ sd/

AUGUST : 1986

1. Shri B.M.Khambhatta 29 29/- 841.00 Part B 502309
30.8.86

2. Shri Vijay Adesara 30 29/- 870.00 - do - sd/ sd/

3. Shri B.N.Thakkar 30 29/- 870.00 - do - sd/ sd/

4. Shri M.N.Shah 30 29/- 870.00 - do - sd/ sd/

5. Smt. Sathidevi A. 30 29/- 870.00 - do - sd/ sd/

6. Kum. Margaret Ferria 30 29/- 870.00 - do - sd/ sd/

7. Shri Jayesh H. Bhatt 30 29/- 870.00 - do - sd/ sd/

SEPTEMBER : 1986

1. Shri B.M.Khambhatta 29 29/- 841.00 Part B 582316
30.9.86

2. Shri Vijay Adesara 29 29/- 841.00 - do - sd/ sd/

3. Shri B.N.Thakkar 29 29/- 841.00 - do - sd/ sd/

4. Shri M.N.Shah 29 29/- 841.00 - do - sd/ sd/

5. Smt. Sathidevi A. 29 29/- 841.00 - do - sd/ sd/

6. Kum. Margaret Ferria 29 29/- 841.00 - do - sd/ sd/

7. Shri Jayesh H. Bhatt 29 29/- 841.00 - do - sd/ sd/

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3. 4. 5. 6. 7. 8.

1. Shri B.M. Khambhatta

26 OCTOBER 1986 812.00 Part B. 582325
29.10.86

| | | | | | |
|--------------------------|----|------|--------|--------|---------|
| 1. Shri B.M. Khambhatta | 30 | 29/- | 870.00 | - do - | sd/ sd/ |
| 2. Shri R.N. Shah | 28 | 29/- | 812.00 | - do - | sd/ sd/ |
| 3. Shri D.T. Thakkar | 30 | 29/- | 870.00 | - do - | sd/ sd/ |
| 4. Smt. S. Thidevi A. | 30 | 29/- | 870.00 | - do - | sd/ sd/ |
| 5. Kum. Margaret Ferria | 30 | 29/- | 870.00 | - do - | sd/ sd/ |
| 6. Shri Jayesh H. Bhatt. | 30 | 29/- | 870.00 | - do - | sd/ sd/ |

NOVEMBER : 1986

| | | | | |
|-------------------------------|------|--------|--------|----------------------------|
| 1. Shri B.M. Khambhatta | 29 | 29/- | 841.00 | Part B. 582333
29.11.86 |
| 2. Shri D.T. Thakkar | 29 | 29/- | 841.00 | - do - |
| 3. Shri Vijay Adesara | 25 | 29/- | 725.00 | - do - |
| 4. Shri M. M. Makkash M.N. 29 | 29/- | 841.00 | - do - | sd/ sd/ |

NOVEMBER : 1986

| | | | | |
|-------------------------|----|------|--------|------------------------------|
| 1. Shri B.M. Khambhatta | 29 | 29/- | 841.00 | Part B. 582333
29.11.1986 |
| 2. Shri D.T. Thakkar | 29 | 29/- | 841.00 | - do - |
| 3. Shri R.N. Shah | 26 | 29/- | 754.00 | - do - |
| 4. Shri Vijay Adesara | 25 | 29/- | 725.00 | - do - |
| 5. Shri Jayesh H. Bhatt | 29 | 29/- | 841.00 | - do - |
| 6. Smt. S. Thidevi A. | 26 | 29/- | 754.00 | - do - |
| 7. Kum. Margaret Ferria | 29 | 29/- | 841.00 | - do - |

DECEMBER : 1986

| | | | | |
|-------------------------|----|------|--------|-----------------------------|
| 1. Shri B.M. Khambhatta | 30 | 29/- | 870.00 | Part B. 582340 / 30/12/1986 |
| 2. Shri Vijay Adesara | 29 | 29/- | 841.00 | - do - |
| 3. Shri B.M. Thakkar | 30 | 29/- | 870.00 | - do - |
| 4. Shri R.N. Shah | 29 | 29/- | 841.00 | - do - |
| 5. Smt. S. Thidevi A. | 12 | 29/- | 348.00 | - do - |
| 6. Kum. Margaret Ferria | 26 | 29/- | 754.00 | - do - |
| 7. Shri Jayesh H. Bhatt | 30 | 29/- | 870.00 | - do - |

..... 7/-

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| | 3. | 4. | 5. | 6. | 7. | 8. |
|-----------------------|----|------|-------|----|-----|-----|
| 1. Shri BM Khambhatta | 30 | 29/- | 870/- | | sd/ | sd/ |
| 2. Shri VN Adesara | 27 | 29/- | 783/- | | sd/ | sd/ |
| 3. Shri DN Thakkar | 28 | 29/- | 812/- | | sd/ | sd/ |
| 4. Shri MN Shah | 30 | 29/- | 870/- | | sd/ | sd/ |
| 5. Smt. Sathidevi A. | 30 | 29/- | 870/- | | sd/ | sd/ |
| 6. Kum. Margaret F. | 30 | 29/- | 870/- | | sd/ | sd/ |
| 7. Shri JH Bhatt | 30 | 29/- | 870/- | | sd/ | sd/ |

FEBRUARY : 1987

| | | | | | | |
|-----------------------|----|------|-------|-----------------|-----|-----|
| 1. Shri BM Khambhatta | 27 | 29/- | 783/- | <u>B-582359</u> | sd/ | sd/ |
| 2. Shri VN Adesara | 26 | 29/- | 754/- | 2.3.87 | sd/ | sd/ |
| 3. Shri DN Thakkar | 27 | 29/- | 783/- | -do- | sd/ | sd/ |
| 4. Shri MN Shah | 26 | 29/- | 754/- | -do- | sd/ | sd/ |
| 5. Smt. Sathidevi A. | 27 | 29/- | 783/- | -do- | sd/ | sd/ |
| 6. Kum. Margaret F. | 27 | 29/- | 793/- | -do- | sd/ | sd/ |
| 7. Shri JH Bhatt | 27 | 29 | 783/- | -do- | sd/ | sd/ |

MARCH : 1987

| | | | | | | |
|-----------------------|------|------|--------|-----------------|-----|-----|
| 1. Shri BM Khambhatta | 28.5 | 29/- | 826.50 | <u>B-582372</u> | sd/ | sd/ |
| 2. Shri VN Adesara | 30 | 29/- | 870/- | 2.4.87 | sd/ | sd/ |
| 3. Shri DN Thakkar | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 4. Shri MN Shah | 26.5 | 29/- | 768.50 | -do- | sd/ | sd/ |
| 5. Smt. Sathidevi A. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 6. Kum. Margaret F. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 7. Shri JH Bhatt | 30 | 39/- | 870/- | -do- | sd/ | sd/ |

APRIL 1987

| | | | | | | |
|-----------------------|----|------|-------|---|-----|-----|
| 1. Shri BM Khambhatta | 29 | 29/- | 783/- | - | sd/ | sd/ |
| 2. Shri VN Adesara | 29 | 29/- | 841/- | | sd/ | sd/ |
| 3. Shri DN Thakkar | 27 | 29/- | 783/- | | sd/ | sd/ |
| 4. Shri MN Shah | 28 | 29/- | 812/- | | sd/ | sd/ |
| 5. Smt. Sathidevi A. | 29 | 29/- | 841/- | | sd/ | sd/ |
| 6. Kum. Margaret F. | 29 | 29/- | 841/- | | sd/ | sd/ |
| 7. Shri JH Bhatt | 29 | 29/- | 841/- | | sd/ | sd/ |

MAY : 1987

| | | | | | | |
|-----------------------|----|------|-------|-----------------|------|-----|
| 1. Shri BM Khambhatta | 30 | 29/- | 870/- | <u>B-582388</u> | sd/ | sd/ |
| 2. Shri VN Adesara | 25 | 29/- | 725/- | 29.5.87 | sd/ | sd/ |
| 3. Shri JH Bhatt | 30 | 29/- | 870/- | -do- | sd/- | sd/ |
| 4. Shri MN Shah | 23 | 29/- | 667/- | -do- | sd/ | sd/ |
| 5. Shri DN Thakkar | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 6. Smt. Sathidevi A. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 7. Kum. Margaret F. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |

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JUNE : 1987

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|-----------------------|----|------|-------|-----------------|-----|-----|
| 1. Shri BM Khambhatta | 29 | 29/- | 841/- | <u>B-582410</u> | sd/ | sd/ |
| 2. Shri VN Adesara | 29 | 29/- | 725/- | 29.6.87 | sd/ | sd/ |
| 3. Shri MN Shah | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 4. Smti JH Bhatt | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 5. Smt. Sathidevi A. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 6. Kum. Margaret F. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 7. Shri DN Thakkar | 29 | 29/- | 841/- | -do- | sd/ | sd/ |

JULY : 1987

| | | | | | | |
|-----------------------|----|------|-------|-----------------|-----|-----|
| 1. Shri BM Khambhatta | 30 | 29/- | 870/- | <u>B-584109</u> | sd/ | sd/ |
| 2. Shri DN Thakkar | 30 | 29/- | 870/- | 31.7.87 | sd/ | sd/ |
| 3. Kum. Margaret F. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 4. Smt. Sathidevi A. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 5. Shri JH Bhatt | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 6. Shri MN Shah | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 7. Shri VN Adesara | 30 | 29/- | 870/- | -do- | sd/ | sd/ |

AUGUST : 1987

| | | | | | | |
|-----------------------|----|------|-------|-----------------|-----|-----|
| 1. Shri BM Khambhatta | 28 | 29/- | 812/- | <u>B-584121</u> | sd/ | sd/ |
| 2. Shri VN Adesara | 30 | 29/- | 870/- | 31.8.87 | sd | sd/ |
| 3. Shri DN Thakkar | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 4. Shri MN Shah | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 5. Shri JH Bhatt | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 6. Smt. Sathidevi A. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 7. Kum. Margaret F. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |

SEPTEMBER : 1987

| | | | | | | |
|-----------------------|----|------|-------|-------------------|-----|-----|
| 1. Shri BM Khambhatta | 29 | 29/- | 841/- | <u>B-3-584136</u> | sd/ | sd/ |
| 2. Shri VN Adesara | 29 | 29/- | 841/- | 30.9.87 | sd/ | sd/ |
| 3. Shri DN Thakkar | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 4. Shri MN Shah | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 5. Shri JH Bhatt | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 6. Smt. Sathidevi A. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 7. Kum. Margaret F. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |

OCTOBER : 1987

| | | | | | | |
|-----------------------|----|------|-------|-------------------|-----|-----|
| 1. Shri BM Khambhatta | 30 | 29/- | 870/- | <u>B-3/584147</u> | sd/ | sd/ |
| 2. Shri DN Thakkar | 30 | 29/- | 870/- | 30.10.87 | sd/ | sd/ |
| 3. Shri VN Adesara | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 4. Smt. Sathidevi A. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 5. Kum. Margaret F. | 28 | 29/- | 812/- | -do- | sd/ | sd/ |
| 6. Shri MN Shah | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 7. Shri JH Bhatt | 30 | 29/- | 870/- | -do- | sd/ | sd/ |

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NOVEMBER : 1987

| | | | | | | | |
|----|-------------------|----|------|-------|-----------------|-----|-----|
| 1. | Shri BM Kambhatta | 28 | 29/- | 812/- | <u>B-584156</u> | sd/ | sd/ |
| 2. | Shri VN Adesara | 29 | 29/- | 841/- | 30.11.87 | sd/ | sd/ |
| 3. | Shri DN Thakkar | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 4. | Shri M. Shah | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 5. | Smt. J. S. Patel | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 6. | Smt. Sathidevi A. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |
| 7. | Kum. Margaret F. | 29 | 29/- | 841/- | -do- | sd/ | sd/ |

DECEMBER : 1987

| | | | | | | | |
|----|-------------------|----|------|-------|-----------------|-----|-----|
| 1. | Shri BM Kambhatta | 30 | 29/- | 870/- | <u>B-584168</u> | sd/ | sd/ |
| 2. | Shri VN Adesara | 28 | 29/- | 812/- | 30.12.87 | sd/ | sd/ |
| 3. | Shri DN Thakkar | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 4. | Shri MN Shah | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 5. | Smt. Sathidevi A. | 30 | 29/- | 870/- | -do- | sd/ | sd/ |
| 6. | Kum. Margaret F. | 28 | 29/- | 812/- | -do- | sd/ | sd/ |
| 7. | Shri JH Shett | 30 | 29/- | 870/- | -do- | sd/ | sd/ |

JANUARY : 1988

| | | | | | | | |
|----|-------------------|----|------|-------|--|-----|-----|
| 1. | Shri BM Kambhatta | 26 | 29/- | 754/- | | sd/ | sd/ |
| 2. | Shri VN Adesara | 28 | 29/- | 812/- | | sd/ | sd/ |
| 3. | Shri DN Thakkar | 30 | 29/- | 870/- | | sd/ | sd/ |
| 4. | Shri M. Shah | 30 | 29/- | 870/- | | sd/ | sd/ |
| 5. | Smt. Sathidevi A. | 30 | 29/- | 870/- | | sd/ | sd/ |
| 6. | Kum. Margaret F. | 30 | 29/- | 870/- | | sd/ | sd/ |
| 7. | Shri JH Shett | 30 | 29/- | 870/- | | sd/ | sd/ |

FEBRUARY : 1988

| | | | | | | | |
|----|-------------------|----|------|-------|-----------------|-----|-----|
| 1. | Shri BM Kambhatta | 29 | 29/- | 812/- | <u>B-584190</u> | sd/ | sd/ |
| 2. | Shri VN Adesara | 28 | 29/- | 812/- | 29.2.1988 | sd/ | sd/ |
| 3. | Shri DN Thakkar | 28 | 29/- | 812/- | -do- | sd/ | sd/ |
| 4. | Shri MN Shah | 28 | 29/- | 812/- | -do- | sd/ | sd/ |
| 5. | Smt. Sathidevi A. | 28 | 29/- | 812/- | -do- | sd/ | sd/ |
| 6. | Kum. Margaret F. | 28 | 29/- | 812/- | -do- | sd/ | sd/ |
| 7. | Shri JH Shett | 28 | 29/- | 812/- | -do- | sd/ | sd/ |

True Copy
S. C. & Advocate

J. M. S.

J. M.

Ann. A - 2
(D)
(D)
(D)

BHARAT SARKAR
DOORDARSHAN KENDRA :: AHMEDABAD

NO: A/M: DD: 14(2)/87-88/AC

DT : 9TH NOVEMBER '87

OFFICE ORDER

The following allocation and reallocation of the duties in respect of following Clerk Grade-I, Clerk Grade-II & General Asstt. (Casual) is made with immediate effect.

1. Smt. K. A. Bala : Clerk Grade-I :

- i) Monthly, Quarterly, Half Yearly & Yearly Statements regarding receipts and expenditure figures of all the grants operated at the Kendra and maintenance of relevant registers, records correspondence thereof,
- ii) Preparation of RE and BE for all the grants operated at the Kendra.
- iii) Reconciliation of receipts and expenditure figures with the PAO, F.D., Bombay.
- iv) To maintain reconciliation register.
- v) To prepare reconciliation statements to be sent to D.G.
- vi) Correspondence regarding preparing to reconciliations.
- vii) To maintain expenditure of register of all GO's and correspondence regarding Pay and Allow. of GO's to PAO, IRLA, ND and DG, DD, New Delhi.
- viii) Calculation of pension contribution of GO's and NGO.
- ix) Correspondence regarding Audit Objections/Observations received from (1) PAO, FD, Bombay, (2) IRLA, FD, Bombay and (3) AGO, Rajkot. Monthly and Quarterly statements of Audit Objections, Observations etc.
- To maintain register of Audit Objections/Notes.
- x) To maintain liability register and correspondence thereof.
- xi) To prepare firm and final requirements of all grants operated at the Kendra.
- xii) Correspondence with PAO, Bombay for letter of Credit.
- xiii) Preparation for Proforma Accounts.
- xiv) Any other work assigned by HC/AC from time to time.

*Dr. V.N. Adesarkar, G.A.
C.C. and 17*

.....2/-

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(C.G.I) - CASHIER : KUM. S.M. PILLAI

29
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- I) Maintenance of Cashbooks, Subsidiary Cash Book and TR-4 and relevant registers.
- II) Preparing of cheque 'B' series and maintenance of stock register for A, B and C series and correspondence for requisition with PWD, Bombay.
- III) Maintenance of Receipt Books.
- IV) Encashment of bills, cheques and demand drafts etc.
- V) Disbursement of amount received on account of 4 above.
- VI) Purchase of service postage stamps, H.O. forms and maintenance of service postage/H.O. register.
- VII) To arrange payment by H.O
- VIII) Preparation and submission of weekly account alongwith other enclosures so as to reach the PWD, Bombay within the prescribed period.
- IX) Remittances in the Bank regularly and maintenance of received challans of every month.
- X) Maintenance of registers and sending the cheque by Regd. A/d.
- XI) Maintenance of DD purchase and Receipt Register separately.
- XII) Maintenance of LTC/Professional Tax/CID (Non-Govt. Money) registers.
- XIII) Maintenance of undisbursed registers
- XIV) Correspondence relating to item 1 to 13
- XV) Any other works assigned by HC/AC from time to time.

TYPIST (SRI. SATHIDEVI ADEKKUMAR)

- I) Typing of all letters, statements pertaining to Accounts Section including Budget and Proforma Accounts
- II) To assist Pay Bill Clerk in copying bills etc.
- III) Any other works assigned by HC/AC from time to time.

MR. SUNDAR BH. THIVEDI : CLERK GRADE-I

- I) Preparation of monthly salary and arrear bills of Class II, III and IV staff (Revenue N.P., Revenue Plan, M.P., Ahmedabad, Revenue Plan M&S & EPP unit).
- II) Maintenance of Pay Bill Register, advances C.G.E.I.s, C.O.H.S and all other relevant registers and correspondence thereof.
- III) Scrutinising and preparation of bills for cycles, motor cycle, scooters and motor car advances.

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- iv) Pay and Leave salary, festival, fan, house building etc. advances.
- v) Childred education allowances, reimbursement of tuition fees and maintenance of registers thereof.
- vi) Issue of L.P.C
- vii) Writing of expenditure registers for bills pertaining to his table.
- viii) Maintenance of registers of recoveries of various advances.
- ix) Maintenance of T-28, Event, old claim, Premium Registers.
- x) Reconciliatiion of AIR-4 with bill register TR 28 A
- xi) Maintenance of Recovery of House Rent from Group D Staff
- xii) Calculation of Income Tax and Annual Return of I.T. officer by 5th of May.
- xiii) Maintenance of files for paid bills prepared by him.
- xiv) Correspondence regarding professional tax
- xv) Preparation of Gratuity Bills for HCO/COA
- xvi) Issue of C.G.H.S. cards
- xvii) Medical Bills and maintenance of registers
- xviii) Periodical returns pertain to his table.
- xix) Any other works assigned by HQ/AC from time to time.

- i) ~~Preparation of monthly salary/ arrears and other allowances bills for HPT, Dwarka, HCO & HPP unit, Staff Artists and Casual engagements.~~
- ii) Calculation of I.T in respect of above staff and submission of annual return to I.T. officer on 5th May.
- iii) Calculation of gratuity/encashment of bonus etc. due to above staff.
- iv) Maintenance of event register for above staff.
- v) Preparation of cheques for day today requirements of A & C series.
- vi) Maintenance of cheque issue register, cheque payee register and cheque book register including obtaining of new cheque book and depositing with cashier
- vii) Calculation pension contribution in respect of staff at Sr.No.1

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- viii) Issue of fresh cheques and correspondence with the State Bank and P.A.O., Bombay regarding loss of cheques etc.
- ix) Preparation of medical bills in respect of staff at Sr.No.1 and maintenance of register.
- x) Preparation of children educations allowances/reimbursement of tuition fees in respect of staff at Sr.No.1
- xi) Issue of L.P.C
- xii) Monthly/quarterly/half yearly/yearly returns pertain to table.
- xiii) Maintenance of all relevant registers and periodical review.
- xiv) Correspondence relating to item 1 to 13
- xv) Any other work allotted by the HC/AC

- i) ~~DELL, V.H. AND P.A.A. A.C.S.U. A.C.C.U.~~ and maintenance of contingent expenditure register separately head wise.
- ii) Maintenance of store ledgers (volume a/c.) except regular posting of SVA/SIB with value and regular reconciliation of balances of store ledgers with those maintained by S K
- iii) Maintenance of suppliers' bill register and its monthly closing.
- iv) Checking of stores articles supplied by Central Stores, New Delhi and posting the same in store ledgers as per the list received.
- v) Closing of store ledgers at the end of financial year and preparing of list page-wise of store ledgers and tally the closing balance and receipts during the year for Proforma Accounts.
- vi) Preparation of list of stores transferred to or received from the other Kendras and expenditure on capital assets received from C.E. (West), Bombay.
- vii) O.T.A pertaining to all staff including shift duty and motor drivers except Staff Artist.
- viii) Returns and maintenance of all relevant registers and periodical review.
- ix) Maintenance of book debit register and acceptance of all debits for the supplies made and services rendered by other govt. deptts including monthly closing of the register.
- x) Posting of statements of account of OOs received from PAO, IRLA, New Delhi and necessary correspondences
- xi) All correspondence relating to item 1 to 10 above.
- xii) Any other work assigned by HC/AC from time to time.

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5. SRI. PH. JOSHI : CLERK GRADE-II

- 1) Receipt of contracts of Artists after proper scrutiny and to arrange date-wise.
- 2) Pay orders to Artist payment and maintenance of relevant Pay Order Books (live and recording for future telecast)
- 3) Checking of pay order book with studio log book
- 4) Preparation of cheque list for submission in the Programme Meeting
- 5) To mention paid voucher number and date in respect of artist payment in Pay Order Book
- 6) Maintenance of Casual Artist Ledger and regular reconciliation with Cash Book
- 7) Preparation of Non. Bills of LAC members
- 8) Reconciliation of cheques and submission of statement of outstanding cheque to PAO, Bombay of each month
- 9) Returns and monthly review of all registers pertain to his table.
- 10) Preparation of cheques during the period of preparation of Pay Bill and maintenance of relevant register thereof.
- 11) Correspondence relating to item 1 to 10
- 12) Any other works assigned by IR/C/AC from time to time.

6. SRI. PC. PARMAR : CLERK GRADE-II

- 1) Preparation of TA and LAC Bills of MOO/COs and Staff Artists in respect of all units including HWT, Dwarka.
- 2) Maintenance of G.P fund account of group D staff and submission of monthly return as well as yearly returns to PAO, Bombay.
- 3) Maintenance of ledger, Broad Sheet, Index Register, Issue of Pass Book etc. of GP fund of Class IV staff.
- 4) Correspondence regarding omission and discrepancies in a account of G.P. Fund of all staff with PAO, Bombay
- 5) Correspondence regarding allotment of new GPP Account number in respect of new recruit with PAO, Bombay and sending of nomination etc.
- 6) G.P. Fund advance final/part final withdrawal from G P Fund of all CO/MO staff.

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- vii) Maintenance of TA/LTC advance and recovery register separately for MOO and CO of all staff.
- viii) Maintenance of expenditure register for the bills pertain to his table.
- ix) Chacking of despatch register and stamp account register regularly.
- x) Maintenance of returns register
- xi) Maintenance of register for M.O Received
- xii) Preparation of TA bills in respect of Advisory Committee members etc.
- xiii) Correspondence relating to sr.No.1 to 12
- xiv) Any other works assigned by AC/MC from time to time.

*LC
T.M.H.*

ADMINISTRATIVE OFFICER
FOR DIRECTOR

Copy to:-
All concerned

Ansari

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Annexure C

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Annexure 13

GOVERNMENT OF INDIA,
DEPARTMENT OF EXTERNAL AFFAIRS,
ANNEXURE D, 320-054.

No. AII/DO-1(87-G/1436). Dated the Feb, 18, 1937.

OFFICE ORDERS

The following allocation of duties among the special staff and General Ass'ts are made with immediate effect.

Shri P. B. Khambhati; Issue of Tour orders and to assist in Administration section in day to-day work as assigned by H/o. Shri N. P. Patel Shri A. B. Modi and Shri P. C. Parmar. English typing and any other work assigned by the office time to time.

Shri V. V. Mehta; Nomination form of Cpy, APP & CT; scruting and settling thereof. He will also attend all the work assigned by the H/o. section, English typing as and when required, and any other work assigned by the office time to time.

Mr. Margaret Farrie; To attend the telephone board and maintaining the telephone register and any other work assigned by the office as and when required.

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Supervised typing of news section, he will attend the Malta office from 12.00 noon and from 3.00 at 3330 news section any other work assigned to him.

Handi-crafts, Despatch and
carry work, and duty at news-
station as and when required.

dition to above work all the person mentioned
also attend with any other duties assigned
any superior.

ad/
Station Director.

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14-30-170. M. V. (T) for Information
Mr's Section 730.

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GOVERNMENT OF INDIA
DOORDARSHAN KENDRA : AHMEDABAD-380 054

...

No. AHH:DD:1(2)/89-S

April 27, 1989

MEMORANDUM

As per the decision of the Directorate General, Doordarshan, New Delhi, Shri VN Adesara, Casual General Assistant (Daily Wages) is hereby informed that his services will not be needed by this office from 1st May, 1989, fore-noon.

H. N. Patro

(HN PATRO)
DIRECTOR

Shri VN Adesara
Casual General Assistant
(Daily Wages)
DDK, Ahmedabad

True copy
Patro

Ans. no

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT
A H M E D A B A D.

O.A. No. 487 of 1989

Shri V.N. Adesara .. Applicant

Versus

Director,
Doordarshan Kendra,
Ahmedabad & Others. .. Respondents

REPLY on behalf of the respondents:

*Received
11/12/89
W*
I, P.R.S. Nair working
as Superintending Engineer in the office of
Doordarshan Kendra, Ahmedabad do state as under:

*filed in
Court*
That I have read the copy of the application
and am conversant with the facts and circumstances
of the case and am being authorised to file this
reply on behalf of the respondents in this matter.

*km
2/12/89*
I say that I am filing this reply for the purpose
of opposing the admission of the application
and do reserve my rights to file further reply/s
if any need there be.

1. At the outset, I deny the all averments made by the applicant in this application except which are specifically admitted by me hereinafter. I further say that the contents of this application are misconceived by the applicant and the same

is not maintainable and deserves to be dismissed.

It is submitted that the applicant is a casual employee who was engaged on daily rated basis as and when exigency occurred with the respondents and therefore the cannot be said to be holding a civil post eminable to the rules prescribed for civil servants serving under the Union of India and therefore this Hon'ble Tribunal has no jurisdiction to agitate the same. I further say that the applicant was engaged on contract basis for a specific period and therefore it cannot be said that the applicant was in any way in the employment with the respondents which is related with the rules prescribed for a regular employee and therefore the applicant has no legal right to file this application before this Tribunal.

2. With regard to para 3, 4 and 5, I ~~do~~ say that the applicant does not have any locus standy for filing this application before this Tribunal being daily rated casual employee who was engaged for a short period to meet with the exigency occurred with the respondents, and therefore, the applicant has no positive right for filing this application in this Hon'ble

Tribunal and therefore this Hon'ble Tribunal adjudicate has no jurisdiction to ~~agitate~~ the same. I further say that the application is not filed within the limitation prescribed under section 21 of the ~~Kim~~ Administrative Tribunals Act, 1985.

3. With regard to para 6(1), I don't comment upon it.

4. With regard to para 6(2), I say that the action of the respondents of terminating the services of the applicant is legal, valid, just and in accordance with the rules and terms of the services of the applicant and therefore, the application being devoid of any merits deserves to be dismissed.

5. With regard to para 6(3), I deny the contents ~~of~~ thereof. I deny that the applicant was given any artificial break while he was in service and I say that the applicant was engaged as and when the exigency of work was there with the respondents and therefore the action of the respondents terminating the services of the applicant is in accordance with the instructions and rules of the department. I further say that the applicant has not been given any appointment

order as the applicant has not come through Staff Selection Committee or Employment Exchange which is a condition precedent for the employment in the offices of the respondents. I further say that the respondents being a public employment has a prescribed policy and rules to appoint any person in the employment. The applicant has not been appointed by any specific order following the procedure laid down for the recruitment in the respondents' offices and therefore, the applicant does not hold any good entitlement for services in the office of the respondents. I further say that the respondent department is a public employment and is duty bound to discharge some regular, exigent services in the public and therefore under this obligation of regularity the respondents are also empowered to appoint any person on casual basis therefore, I deny that the action of the respondents of appointing the applicant for a specific period i.e. 29 days or on casual basis is illegal, unjust and improper. I further say that it is clear that the applicant was engaged on contract basis because the applicant was not eligible as per prescribed policy of the respondents and therefore he has no right

to claim any permanent or quasi permanent employment with the respondents nor does the transitory service rendered by the applicant give to the applicant a status of regular - permanent employee, regardless of the contract, and therefore the application being devoid of any merits deserves to be dismissed. I further say that in view of the above stated facts, it is pertinent to be noted that the applicant is not even authorised to be given the benefits of services which are otherwise available to the regular employee. I say that the judgments relied by the applicant are not applicable so far the services of the applicant is concerned in as much as the applicant was engaged on contract basis and therefore the services of the applicant were eminable to the terms and conditions agreed upon by the applicant and the respondents and also to the provisions of Indian Contract Act.

6. With regard to para 6(4), I deny the contents thereof. I deny that the applicant was appointed in a clear vacancy and I say that the applicant was engaged purely on casual basis and daily rated basis and therefore the applicant was paid the salaries prescribed by the Government

from time to time in voucher form. I further say that the applicant being a daily rated casual employee, is not eligible for other benefits which are admissible to a regular employee. It is submitted that the applicant was appointed irregularly to meet with the exigency occurred with the department and therefore he does not get any entitlement by lapse of time. I further say that the half of the period has been served by the applicant under guise of shelter of the Court and therefore the applicant has no right to contend thereby that the services rendered by the applicant is a longer one.

7. With regard to para 6(5), I deny the contents thereof, I deny that the applicant is a 'worker' and the respondent department is an 'Industry' and therefore the provisions of Industrial Disputes Act are applicable to the services of the applicant and without prejudice to my this contention I also say that if the applicant is a 'worker' and the department of respondents is an 'Industry' then the applicant may be directed to exhaust his better more efficacious remedy to the Industrial Court ~~which~~ which would be in the more interest of the

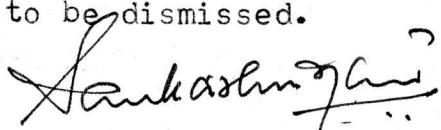
applicant. I further say that the action of the respondents of terminating the services of the applicant is in accordance with the instructions and rules of the respondents and I say that the Ministry of Labour and Social Reform has issued some directions pursuant to the judgment rendered by the Supreme Court of India that to avoid any discrepancy, no further casual employee is to be engaged and therefore it is obligatory on the respondents to obey the same and without prejudice to my this contention I also say that the applicant was ~~mainly~~ engaged purely on casual basis and it was known to the applicant that his service will be terminated without notice as and when the respondents are obliged to do so and therefore the services of the applicant have been terminated in accordance with the terms of the services of the applicant, and therefore the application has no merits and deserves to be dismissed. I further say that the respondents' action ignored the prescribed policy of the department for recruitment and therefore the services of the applicant had to be terminated as and when need there be. I further say that the application filed by the applicant is pending before this Hon'ble Tribunal and representation made by the applicant is also pending and therefore

the application suffers ~~far~~ from multiplication of litigations and deserves to be dismissed.

In view of the foregoing paragraphs, it is clear that the applicant has no right to claim regularisation or employment in the office of the respondents and the applicant is a casual employee engaged on contract basis and was paid salaries on daily rated basis ~~and~~ in voucher form and therefore he does not hold any civil post and therefore the applicant does not deserve and relief/~~any~~ interim relief as prayed for by him and the application deserves to be dismissed.

Place : Ahmedabad

Date : 2/12/1988



(P R S Nair)

Superintending Engineer

Doordarshan Kendra

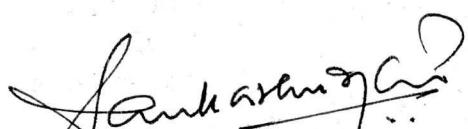
Verification Thaltej Ahmedabad 380054

I, P.R.S. Nair son of Late K. Krishna Pillai
working as Superintending Engineer in the office of
Doordarshan Kendra, Ahmedabad do state on solemn

affirmation that what has been stated by me
hereinabove is true to my knowledge and belief
and I believe the same to be true.

Place : Ahmedabad

Date : 2/12/1988



(P R S Nair)

(Deponent) Superintending Engineer

Doordarshan Kendra

Thaltej Ahmedabad 380054

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD

O. A. NO. 487 OF 1989.

V.N.Adesara. Applicant

Vs. Director, Doordarshan Kendra, Ahmedabad and others. Respondents.

REJOINDER TO AFFIDAVIT-IN-REPLY

I, V.N.Adesara, working as Casual General Asstt.

in the office of the Doordarshan Kendra, Ahmedabad,

do state as under:

1. I have been served with the copy of the Reply filed by the deponent on behalf of the respondents herein. I deny all the averments, contentions and submissions made therein which are contrary to what is stated in the main application and in the petition filed by Shri B.M.Khambhatta, which has been adopted by me and in the reply filed by Shri Khambhatta to the Reply by the deponent. The deponent is put to the strict proof of the averments, statements and contentions made by him.

2. I say that since common questions of facts and law arise in the petition filed by Shri Khambhatta and in the petition filed by me, I have adopted all the averments, contentions and submissions made by Shri Khambhatta in O.A.No.492 of 1989 and formal

*Copy served to
Govt. J.D. Ajmera
Adv.*

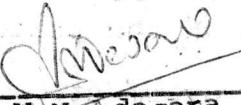
O.A. was filed by me only with a view to avoid any technicality without burdening the record by repeating the same contentions and by annexing the same documents again. Hence all the factual as well as legal submissions have been adopted by me in my petition. The reply by the respondent is same, raising the similar objections and contentions.

3. It is submitted that Shri Khambhatta has filed Rejoinder to the Reply by the respondents in the said petition and since all the submissions, contentions and averments in the main petition have been adopted by me, and my reply to the objections raised by the respondents is similar to the Reply submitted by Shri Khambhatta, I adopt the said reply of Shri Khambhatta as a reply to the aforesaid Reply filed by the respondents, except to the extent it is not applicable to my case.

4. I, therefore, adopt the reply Rejoinder filed by Shri Khambhatta in O.A. No. 492 of 1989 and the same should also be treated as a Reply Rejoinder in the aforesaid Original Application, except to the extent it is not applicable to my case. I need not repeat the same contentions and submissions and the said reply by Shri Khambhatta be also treated as a part of this petition.

Ahmedabad:

December 18, 1989


V.N. Adesara
Applicant.

Reply/Rejoinder/written submissions
filed by M. ... J. M. A. ...
learned advocate for petitioner /
Rejoinder with second set
of contentions served to other side
C. O. No. 492 of 1989
A. H. D. B. C. S. P. (1)
A. H. D. B. C. S. P. (1)

Dr. 22/1465 by 
High Court of Gujarat
Ahmedabad Bench